

[Shri B. R. Bhagat]

Where any article is free of duty under the Customs or Central Excise tariff, or enjoys a general exemption from duty, the State Governments will also naturally get the benefit of such exemptions. For example, under the existing general exemptions under the Tariff or other relevant notification, arms, ammunition and military stores imported by State Governments scientific equipment and apparatus imported by approved educational and research institutions, dried skim milk, anti-plague serum, manures and fertilisers, agricultural implements, works of art such as statues and pictures intended to be placed in public museums, and many other articles, if imported by State Governments, will not become chargeable to duty as a result of this Bill. Similarly, where there is any exemption, full or partial, from excisable duty in respect of any class of excisable goods, the goods produced by a State Government shall also be equally eligible for the exemption, if the conditions if any, regulating the exemptions are satisfied.

I do not think, Sir, that there is much more for me to add. I have already explained that the Bill is necessary for removing a number of anomalies, that it is in keeping with the Constitution, and that it will have hardly any effect on the finances of the State Governments. I trust the House will have no difficulty in agreeing to its passage.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to amend the Customs Act, 1962 and further to amend the Central Excises and Salt Act, 1944, be taken into consideration."

Shri S. S. More (Poona): May I know whether the Supreme Court's opinion has been circulated, because it would be very useful?

Mr. Deputy-Speaker: There is no amendment before the House.

Shri Kashi Ram Gupta: He may speak next day.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-THIRD REPORT

Shri Muthiah (Tirunelveli): I beg to move:

"That this House agrees with the Twenty-third Report of the Committee on private Members' Bills and Resolutions presented to the House on the 21st August, 1963"

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st August, 1963."

The motion was adopted.

14:33 hrs.

RESOLUTION RE: NATIONALISATION OF BANKS

Mr. Deputy-Speaker: The House will now take up further discussion the following Resolution moved by Shri-mati Subhadra Joshi on the 29th March, 1963:—

"In view of the emergency created by the Chinese aggression, this House is of opinion that banks should be nationalised in order to mobilise the national resources."

Shri Warior (Trichur): How much time is allotted to this resolution?

Mr. Deputy-Speaker: Two hours and four minutes are left.

Shri Warior: The time may be extended.